

National Company Law Appellate Tribunal

Principal Bench, New Delhi

Company Appeal (AT) No. 261 of 2019

IN THE MATTER OF:

Gautam R Padival & Ors.

...Appellants

Vs.

The Karnataka Theatres Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. Darpan Wadhwa, Sr. Advocate with Mr. Aditya Verma, Mr. Utkarsh Joshi and Ms. Cauveri Birbal, Advocates.

For Respondents: Mr. Raghvendra Srivatsa, Advocate for R-1,8. Mr. Goutham Shivshankar, Advocate for R- 3,5 & 9. Mr. Pai Amit, Advocate for R-7, 28.

ORDER

(Through Virtual Mode)

03.03.2021: Learned Counsel for the Appellant submits that he may be permitted to file an Application for urgent hearing and for interim stay. The Office is directed to receive such Application. Appellant Counsel is directed to file physical copy before the Registry. Respondent Counsel may file Reply of the Application.

Learned Counsel for the Respondents submits that during the pendency of this appeal Respondent Nos. 2,3,4,6,34,36,38,42 & 52 have been passed away.

Appellant Counsel is directed to file the suitable Application in this regard.

Respondent Counsel is directed to assist the Appellant Counsel in finding out the Legal representatives of those aforesaid Respondents.

In the meanwhile, the parties are directed to complete the pleadings.

Let the matter be fixed on **09th April, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/kam